

OFFICE ORDER

In view of the instructions issued by the Hon'ble Punjab & Haryana High Court vide order No. 13/Spl./RG/Misc. dated 29.04.2020, letter No. 18/Spl./RG/Misc. dated 08.05.2020, letter No. 24/RG/Spl./Misc. dated 10.06.2020 and in view of the prevailing situation arising due to outbreak of Novel Coronavirus (COVID-19) and also in continuation of this office order dated 27.11.2020 bearing Endst. No. 2936 dated 27.11.2020, the following directions are, hereby, issued to all concerned for information & strict compliance :

1. **The undersigned** shall attend all the urgent Civil and Criminal matters pertaining to the Sessions Court of this Sessions Division during the period from 01.01.2021 to 05.01.2021 and 19.01.2021 to 25.01.2021.
2. **Sh. Avtar Singh, Additional District & Sessions Judge, Pathankot** shall attend all the urgent Civil and Criminal matters pertaining to the Sessions Court of this Sessions Division during the remaining period.
3. The following Civil Judges-cum-Judicial Magistrates shall attend all the urgent Civil and Criminal matters pertaining to all the Courts of Civil Judges-cum-Judicial Magistrates, Pathankot during the period from **01.01.2021 to 31.01.2021**, as per the duty roster given below :

Sr. No.	Name of the Officers	Period of duty
1.	Sh. Kamaldeep Singh, Chief Judicial Magistrate, Pathankot.	01.01.2021 to 06.01.2021
2.	Sh. Hem Amrit Mahi, ACJ(SD)/JMIC, Pathankot	07.01.2021 to 12.01.2021
3.	Sh. Rajinderpal Singh Gill, CJD/JMIC, Pathankot.	13.01.2021 to 18.01.2021
4.	Sh. Karan Aggarwal, CJD/JMIC, Pathankot.	19.01.2021 to 25.01.2021
5.	Sh. Parinder Singh, Civil Judge (Senior Division), Pathankot.	26.01.2021 to 31.01.2021

4. The above-said Judicial Officers (on duty) are directed to call the minimum supporting staff so required on rotation basis. The remaining officers as well as the staff shall work from Home during the period from 01.01.2021 to 31.01.2021 and shall not leave the

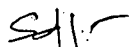
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station without prior permission of the undersigned. Further they will also make themselves available immediately as and when their services are required.

5. All the proceedings should be conducted by video conferencing. The System Officer / System Assistant(s) shall ensure proper functioning of the video conferencing facility.
6. In case, any of the Duty Judge is not available for duty, for any reason, then it shall be his own responsibility to make prior and alternative arrangement with other Judicial Officer, for performing his duty, under intimation to this office.
7. The Judicial Officers (on duty) are required to send the files of decided and pending cases entertained during the said period (i.e. from 01.01.2021 to 31.01.2021) to Suvidha Centre of this Court, for entering the same in CIS and for further entrustment / uploading.

Dated: 31.12.2020


District & Sessions Judge,
Pathankot.

OFFICE OF THE DISTRICT & SESSIONS JUDGE, PATHANKOT.


Endst No. 3225 / Dated 31-12-2020

Copy forwarded to The Registrar General, Hon'ble High Court of Punjab and Haryana, Chandigarh for information, please.


Copy forwarded for information and necessary action to :

1. All the Judicial Officers working in the Pathankot Sessions Division.
2. The District Attorney, Pathankot.
3. The President, District Bar Association, Pathankot.

System Officer/System Assistant(s) to note. The contact numbers of Superintendent and System Officer be also uploaded on the official website of this Sessions Division.


District & Sessions Judge,
Pathankot.

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ENGLISH CLERK
31/12/2020